Electricity Board would still have to locate the rupee resources for financing the project within their State Plan, as foreign exchange received from any aid giving country does not become available to the State Government.

टेक्नोक्रेट्स तथा आई० ए० एस० अधिकारियों के वेतनमानों में असमानता

3878. **श्री मूलचन्द डागा :** क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या टेक्नोक्रेट्स तथा आई० ए० एस० अधिकारियों के वेतनमानों में असमानता है ;

(ख) यदि हां, तो इसके क्या आधार हैं; और

(ग) क्या सरकार का विचार इस असमानता को दूर करने का है ?

गृह मंत्रालय तथा कार्मिक विभाग में राज्य मंत्री (श्री राम निवास मिर्धा): (क) से (ग). विभिन्न सेवाओं/पदों के वेतनमानों का निर्धारण उनसे सम्बन्धित कार्यों तथा उत्तरदायित्वों; उन पर नियुक्त कर्मचारियों द्वारा निष्पादित किए जाने वाले कार्यों की कठिनाई एवं जटिलता; पर्यवेक्षण की मात्रा, उनके लिए अपेक्षित मूल अर्हताओं तथा अन्य बहुत सी बातों के आधार पर किया जाता है। क्योंकि विभिन्न सेवाओं में उपर्युक्त बातों में से किसी एक अथवा अनेक में कुछ न कुछ विभिन्नता का होना अवश्यम्भावी है, इस कारण से विभिन्न सेवाओं के बीच पूर्णत: समानता लाना सम्भव नहीं है। तथापि, सरकार की नीति यह रही है कि विभिन्न सेवाओं के वेतनों की संरचना में यदि कोई असमानता है तो उसे दूर कर यथासम्भव समानता लाई जाए।

तृतीय वेतन आयोग ने आई० ए० एस० तथा तकनीकी सेवाओं के वेतनमानों के बारे में सिफारिश करते समय उपर्युक्त बातों पर विचार किया था तथा वह इस निष्कर्ष पर पहुंचा था कि इन सेवाओं के वेतनमानों को किसी एकगणितीय समीकरण के आधार पर निश्चित करना व्यावहारिक नहीं है। तथापि आयोग का विचार था कि इन सेवाओं की वेतन-संरचना में मोटे तौर पर समानता होनी चाहिए। इस उद्देश्य से वेतन आयोग ने इन सेवाओं के जूनियर वेतनमानों में समानता, सीनियर वेतनमानों के आरम्भ में विद्यमान अन्तर में कमी इंजीनियरी सेवाओं के जूनियर प्रशासनिक ग्रेड के वेतनमान की अधिकतम सीमा को आई० ए० एस० के सीनियर वेतनमान की अधिकतम सीमा के बराबर ला कर उस ग्रेड में सुधार, जूनियर प्रशासनिक ग्रेड के ऊपर एक चयन ग्रेड की व्यवस्था; तथा इंजीनियरी सेवाओं के उच्च पदों को अप-ग्रेड कर के उन्हें आई०ए०एस० के उच्च पदों के बराबर लाने की सिफारिश की थी। ये सिफारिशें, जिसका उद्देश्य आई० ए० एस० तथा तकनीकी सेवाओं में लगभग समानता लाना है, सरकार द्वारा स्वीकार की जा चुकी हैं। इस सम्बन्ध में वित्त मंत्री द्वारा दिनांक 29 मार्च 1974 को सदन के पटल पर रखे गए विवरण की ओर भी ध्यान दिलाया जाता है।

Sick Management of Sick Mills

3879. **SHRI VIKRAM MAHAJAN:**
SHRI NAVAL KISHORE SINHA;

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether his attention has been drawn to a news item which appeared in the Bombay Weekly dated the 17th August, 1974 under the heading 'Sick management of sick mills'; and

(b) the reaction * of Government thereto and the measures taken to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) and (b). The facts of the allegations made in the Blitz issue of 17th August, 1974 under the heading 'Sick management of sick mills' are being ascertained and will be laid on the Table of the House.

RE. ADJOURNMENT MOTION (QUERY)

SHRI KRISHNA CHANDRA HALDER (Ausgram): I have given an adjournment motion regarding firing by CRP in Cooch-Behar.... (*Interruptions*).

MR SPEAKER: The CRP in under the directions of the State Government which it acts in the State.

So many hon. Members are speaking together. What is this?

SHRI KRISHNA CHANDRA HALDER: I have given an adjournment motion regarding firing in Cooch-Behar. . .

MR. SPEAKER: This is a State matter. It has been said here a number of times that the CRP when they are posted in the State act under the direction of the State Government. I shall ask the Home Minister to make a statement. It is a State matter.

I have not called any Member and yet so many are speaking. I against say this is a State matter. What has happened in the State is a question which is within the cognizance of law and order of the State. The CRP when posted there act under the direction of the State Government. This has been said here so many times.

I am not allowing any Member. All that I can do is that I shall consider it, if the Home Minister could collect some information and give it to the House. Will he able to do so?

SOME HON. MEMBERS: Today.

MR. SPEAKER: Mr. Daschowdhary may sit down. This is what I have asked the Home Minister to do. I am not allowing any Member I am not allowing him or anybody else. Let him please sit down. I am not allowing him. I shall ask the Home Minister to make a statement. Mr. Daschowdhury, please sit down. I am not allowing you. I have asked the Home Minister to come out with a statement as soon as possible, at the earliest.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about my adjournment motion?

MR. SPEAKER: I am not accepting it.

PROF. MADHU DANDAVATE (Rajapur). Before Shri Subramaniam rises, I have a suggestion to make. No doubt, my privilege notice is put on the order paper today, but since there is another privilege issue which is a burning problem and which was sought to be discussed during the question hour. I would seek priority for that. I would request that my motion may be taken up tomorrow.

MR. SPEAKER: I am not bound by that.

SHRI PILOO MODY (Godhra): He is appealing to your good sense.

श्री मधु लिमये : (बांका) : सदस्यों की बिनती पर आप हमेशा विचार करते हैं। अगर वह कल चाहते हैं तो हमे क्या तकलीफ़ हो सकती है ?

MR. SPEAKER: I will listen to the Minister.

PROF. MADHU DANDAVATE: Priority may be given to the other issue.

SHRI JYOTIRMOY BOSU: Under Direction 12, sub-para (4) which says 'Leave to a motion for adjournment of the business of the House', I have given notice of an adjournment motion.